

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 4031-4032 OF 2009

ORISSA POWER GENERATION CORP. LTD. Appellant (s)

VERSUS

ORISSA ELECTRICITY REG. COMM. & ORS. Respondent(s)  
(OFFICE REPORT ON DEFAULT)

Date: 27/07/2012 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA  
(IN CHAMBERS)

For Appellant(s) Mr. L.K. Bhushan, Adv.  
Mr. Vaibhav Joshi, Adv.  
Mrs. Shiraz Contractor Patodia, Adv.

For Respondent(s)  
Mr. Raj Kumar Mehta, Adv.  
Mr. Vinoo Bhagat ,Adv  
Mr. Radha Shyam Jena ,Adv

UPON hearing counsel the Court made the following  
O R D E R

Learned counsel appearing for the appellant submits that the parties are negotiating for an amicable settlement of the dispute.

Parties are accordingly granted eight weeks' time to bring on record the settlement, if any, taken place between the parties in the meantime.

If the parties fail to come to a settlement within eight weeks from today, they shall file their respective statement of case, within two weeks thereafter.

| (G. SUDHAKARA RAO)  
| COURT MASTER

| | (PHOOLAN WATI ARORA)  
| | COURT MASTER

|